

Central Administrative Tribunal Principal Bench, New Delhi

OA No.1657/2020 MA No.2098/2020

Today this the 27th day of October, 2020

Through video conferencing

Hon'ble Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Syed Sajid Ali Ex. Dy. SP, CBI Academy, Ghaziabad (U.P.) HQ CBI/Head Office, New Delhi R/o 200 HIG Arunodaya Apartments F-Block, Vikaspuri New Delhi-110018.

..Applicant

(Applicant in person)

Versus

Union of India Through

- 1. The Secretary (P)
 Government of India
 Ministry of Personnel and Training
 North Block, New Delhi-110001.
- The Director,
 Central Bureau of Investigation
 5-B, CG Complex, Lodhi Road
 New Delhi-110003.

..Respondents

(Mr. Hanu Bhaskar, Advocate)

Order (Oral)



Justice L. Narasimha Reddy

The applicant was working as Superintendent of Police in CBI. He was placed under suspension vide an order dated 15.02.2011. Earlier to that, on 06.07.2011, an inquiry was conducted against the applicant on a complaint submitted by a woman employee alleging acts of sexual harassment and departmental proceedings were contemplated. The applicant was reinstated into service 14.05.2012. This OA is filed challenging the order of suspension dated 18.11.2011 and with a prayer to declare the inquiry report dated 06.07.2011 as null and void. He has also prayed for a direction to regularise the suspension period from 23.11.2011 to 13.08.2012. Various other reliefs are also claimed.

- 2. We heard the applicant, who argued the case in person and Shri Hanu Bhaskar, learned counsel for the respondents at length, through video conferencing.
- 3. The applicant faced various proceedings while in service. On a complaint submitted by a woman employee, an inquiry was conducted and in the report dated o6.07.2011, initiation of disciplinary proceedings against him was recommended. Thereafter, he was placed under suspension on 18.11.2011 and was reinstated in to service on 14.05.2012.



- 4. The first prayer in the OA is to direct the respondents to complete the proceedings in pursuance of the report of the preliminary inquiry dated 06.07.2011. The applicant was dismissed from service on 31.10.2014 on account of his conviction in a criminal case. Obviously for that reasons, no departmental inquiry was initiated in pursuance of the report dated 06.07.2011. When the applicant is out of service, the question of any inquiry being contemplated at this stage, does not arise.
- 5. So far as the period of suspension is concerned, much would depend upon the relevant rules. In case the suspension was in relation to a criminal case, nothing needs to be done. On the other hand, if it is in relation to some other case, the matter needs to be examined.
- 6. We do not find any merit in the OA. The same is accordingly dismissed, but leaving it open to the applicant to make a representation as regards the manner in which, the period of suspension between 23.11.2011 to 13.08.2012 is to be treated. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Member (A) Chairman

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